

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 38/(MAH)/2016  
MA No. 44/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 24.02.2017

NAME OF THE PARTIES: Mrs. Vandana V Chalke  
V/s.  
Mrs. Smita A Yeole

SECTION OF THE COMPANIES ACT: 241-242 r/w 244 of the Companies Act,  
2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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(1.) ADV. ARUN WADHWA

ADV. NAVNEET WAZALWAR

ADVOCATES  
FOR  
PETITIONER

ADV. M.S. BHARDWAJ

COUNSEL FOR  
PETITIONER

*AR Wadhwa*

(2) Mr. Mustafa Doodar

a/w Mr. Naushaad Engineer

a/w Ms. Spenta Havewala

a/w Mr. Aadit Sanjanwala

1/b

M/S FEDERAL & RASHMIKANT

Advocates  
for  
Respondent  
No. 1

*Sanj - e*

ORDER

M.A. 44/2017 in C.P. No. 38/241,242,244/NCLT/MB/MAH/2016

On the Application moved by the Petitioner Counsel, for there being no objection from the Petitioner to this Bench giving directions for completion of pleadings, the Respondent side is directed to file reply within one week hereof, rejoinder if any, one week thereof.

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: 2 :

Since time given in this application will not be completed before the date given for hearing main case, the hearing in the main petition is also rescheduled from 03.03.2017 to 14.03.2017.

Sd/-

**B.S.V. PRAKASH KUMAR**  
**Member (Judicial).**

Sd/-

**V. NALLASENAPATHY**  
**Member (Technical).**